

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 29/MP/2015

- Subject : Petition under Section 38 (2) of the Electricity Act, 2003 read with Section 79 (1) (c) and (k) of the Act, along with- (i) Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of inter-State transmission scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999; (iii) Central Electricity Regulatory Commission (Sharing of inter-State Transmission charges and losses) Regulations, 2010; and Grant of Regulatory Approval for execution of the transmission system for Ultra Mega Solar Power Park (UMSPP) having capacity of 1000 MW in Anantpur district, Andhra Pradesh.
- Date of hearing : 10.2.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Andhra Pradesh Solar Corporation Private Limited and others
- Parties present : Shri Y.K. Sehgal, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Kashish Bhambhan, PGCIL
Shri A.M. Pavgi, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed for grant of regulatory approval under Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 (Regulatory Approval Regulations) for execution of transmission system for Ultra Mega Solar Power Park (UMSPP) having capacity of 1000 MW at Anantpur district, AP. He further submitted that the transmission system is to be implemented in two phases i.e. Phase-I of 250 MW and Phase- II of 750 MW.

2. In response to the Commission's query that the petitioner is seeking regulatory approval for 1000 MW while the application for the grant of Long Term Access has been made for 1500 MW, the representative of the petitioner submitted that the present petition has been filed for regulatory approval for 1000 MW and for additional 500 MW, the regulatory approval would be taken subsequently either by a separate petition or shall be adjusted in margin. He further submitted that if any further strengthening is required, the petitioner will study this also. The representative of the petitioner submitted the scheme would be discussed in the Standing Committee's meeting to be held on 25.2.2015.

3. After hearing the representative of the petitioner, the Commission directed the petitioner to submit the following information on affidavit, by 20.2.2015:

(a) Complete Project Inception Report in terms of Regulation 4(2) of Regulatory Approval Regulations.

(b) Copy of notices published in newspapers in terms of Regulation 4(7) of Regulatory Approval Regulations.

(c) DPR for transmission system for 1000 MW Solar Power Park.

(d) Joint Venture (JV) documents for development of Solar Park of 1000 MW.

(e) Duration of diurnal peak power flow in the line for assessment of peak availability for justifying the quantum of power in the line.

(f) Any international/national studies in practice.

4. The Commission further directed the petitioner to implead NTPC and CEA as parties to the petition and file revised memo of parties.

5. The Commission directed the petitioner to serve copy of the petition on the respondents, NTPC and CEA immediately. The respondents were directed to file their replies by 17.2.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 23.2.2015.

6. The Commission directed Central Electricity Authority to depute officers well acquainted with the facts of the case on the next date of hearing to assist the Commission

7. The petition shall be listed for hearing on 26.2.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**